

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/100(MB)2024

IN THE MATTER OF

Reliance Commercial Finance Limited

Vs

Azalia Distribution Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ranveer Chapekar (PH)

For the Respondent: Adv. Yashwant Dhanegave (VC)

ORDER

The Ld. Counsel for the respondent prays for time to file the reply. Allowed as prayed for. Let the reply be filed before the next date by serving an advance copy to the Counsel opposite. Adjourned to **02.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)